GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 4322 TO BE ANSWERED ON 22.03.2021

HOME BASED WORK

4322. SHRI T.R. BAALU:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether our country is having labour inspection schemes adapted for home-based work;
- (b)if so, the details thereof and if not, the reasons therefor;
- (c)whether home-based workers needed to be counted better to record their earnings, hours worked and other conditions of employment and the labour registries needed to be revised to incorporate "place of work" and also count those home-based workers who went missing due to poor labour registries; and
- (d)if so, the steps taken/being taken by the Government to ensure better compliance, legal protection, occupational safety and social security for industrial home-based workers?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

- (a) to (b): No, Sir, at present there is no labour inspection scheme in respect of home based workers at central level.
- (c) to (d): The four Labour Codes, namely, the Code on Wages, 2019 (CoW); the Industrial Relations Code (IR Code), 2020; the Code on Social Security (CoSS), 2020 and the Occupational Safety, Health and Working Conditions Code (OSH Code), 2020 subsuming 29 labour laws have been notified. These four Labour Codes inter-alia extend social protection to workers, including in unorganized sectors, in respect of extending statutory minimum wages to all, formulation of schemes for benefit of workers to provide for healthcare and other benefits under Employees' State Insurance, Employees' Provident Fund, Pension and Employees' Deposit-Linked Insurance, etc.
